

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2532 OF 2001

Commissioner of Customs, Mumbai

Appellant (s)

Versus

M/s. Toyo Engineering India Ltd.

Respondent (s)

(With appl(s) for stay and with office report)

Date: 18/04/2006 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE MR. JUSTICE MARKANDEY KATJUFor Appellant(s) Mr. K. Swami, Adv.
Ms. Prabha Swami, Adv. for
Mr. P. Parmeswaran, Adv.For Respondent(s) Mr. Joseph Vellapalli, Sr. Adv.
Mr. Debmalya Banerjee, Adv.
Ms. Nandini Gore, Adv.
Mr. D.K. Subhedar, Adv.
Mr. Ragvesh Singh, Adv.
Mrs. Manik Karanjawala, Adv.UPON hearing the counsel the Court made the following
O R D E R

Adjourned by two weeks to enable the counsel for the parties to produce the original application and the accompanying documents filed by the respondent before the Custom Authorities under the Project Imports (Registration of Contract) Regulations, 1965.

(J.S. Rawat)
AR-cum-PS(Phoolan Wati Arora)
Court Master